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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No. CP 7/2001

Rajesh Shyam Choudhary Versus N. D. Gupta

Date of Order	Orders
23.3.2001 <i>Relinquished for return 22/3/01</i> <i>Copy sent to respondent</i> <i>W/O 9010 dated 19.4.2001</i> <i>122/01</i>	Mr. Shiv Kumar - Counsel for petitioner Mr. U.D. Sharma - Counsel for opposite party. The Counsel for the respondent files reply to the Contempt Petition. Which is taken on record. Heard the Counsel for the parties. It has been specifically mentioned in the reply that for implementing the order passed by the Tribunal dated 3.7.2000, the order dated 20.11.2000 has been issued by the respondents' department, therefore no Contempt is made out and the Contempt petition may be dismissed. In view of the submissions made by the Counsel for the opposite party, the Contempt Petition is dismissed and notice issued against the opposite party is hereby discharged. <i>[Signature]</i> A. P. NAGRATH ADMINISTRATIVE MEMBER <i>[Signature]</i> S. K. Agarwal Member (Judicial)